

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
Court - 2**

IA/323(AHM)2021  
IA/273(AHM)2021  
IA/332(AHM)2021  
in  
CP(IB) 53 (AHM) 2017

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCEING BEFORE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2021**

Name of the Company: ICICI Bank Ltd  
V/s  
ABG Shipyard Ltd

Section 7 of the Insolvency and Bankruptcy Code.

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. **ORDER**
2. (Through Video Conferencing)

Ld. Counsel, Mr. Monaal Davawala is present on behalf of the Liquidator. Ld. Sr. Counsel Mr. Mihir Thakore is present. Ld. Counsel Mr. Shyam Kapadia is present. Ld. Counsel, Mr. Parth Contractor is present.

IA 323(AHM) 2021 is filed by the Liquidator for extension of time period required for completing the liquidation.

We heard learned counsel for the Liquidator.

Extended for one year and IA 323 (AHM) 2021 stands disposed of.

Other IAs, i.e. IA 273 / 2021 & IA 332 of 2021, to appear for further consideration on 20.07.2021.

Interim Relief granted earlier, if any, shall continue till the next date of hearing.

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 14th day of June 2021